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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.465/94

Date of Order: 19.4.1994

BETWEEN :

1. Shri M.K.Karunakaran
2. Shri S.Sundara Murthy
3. Shri Vinayak Rao Fula More
4. Shri K.Siva Raman
5. Smt. P.Nirmala Devi
6. Shri M.G.K.Acharyulu
7. Shri V.Venkateswarlu
8. Smt. A.Syamala.

.. Applicants.

A N D

Union of India represented by :-

1. The Secretary to Government, Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, Army Head Quarters, New Delhi.
3. The Chief Engineer, Southern Command, Pune.
4. The Chief Engineer (Projects) R & D, Secunderabad.
5. The Chief Engineer, Hyderabad Zone, Secunderabad.
6. The Garrison Engineer (South), Secunderabad.
7. Commander Works Engineers, Mudfort, Secunderabad.

.. Respondents.

Counsel for the Applicants .. Mr. K.K.Chakravarthy

Counsel for the Respondents .. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY : MEMBER (JUDL.)

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

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Order of the Division Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of the Administrative Tribunals Act to direct the respondents to revise the pay scale of the applicants in the respective grades with notional effect from 13.5.82 and ^{with} actual benefit, from 1.11.83 and pass such other order or orders as may deem fit and proper in the circumstances of the case.

2. Today we have heard learned counsel for both the parties.

3. O.A.1548/93 on the file of this Tribunal had been filed by the applicants therein who are similarly placed in all respects to the applicants herein for the very same relief the applicant had prayed for in this OA. In OA.1548/93 the Bench consisting of Hon'ble Shri V.Neeladri Rao, Vice-Chairman, and Hon'ble Shri A.B.Gorthi, Member (Admn.) has held as follows:-

" The Ernakulam Bench of the Tribunal in the aforesated OAs held that the pay scale of Senior Draughtsman should be revised from Rs.550-750 to 700-900 and that of Chief Draughtsman from 700-900 to 840-1040 with effect from 1.11.1983. As can be seen from Annexure A-4 to the OA, the question of extending the benefit of the judgement to all similarly situated Senior Draughtsman and the Chief Draughtsman is under consideration with the Government.

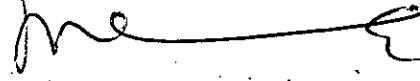
In view of the aforesated, the respondents are hereby directed to extend the benefit of the judgement of the Ernakulam Bench of the Tribunal to the applicants herein also who are similarly situated."

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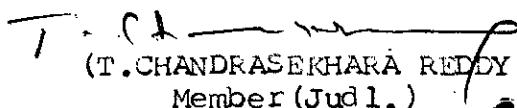
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.. 3 ..

4. We respectfully follow the judgement of the Bench dated 12.4.94 in OA.1548/93 and accordingly direct the respondents to extend the benefit of the judgement of the Ernakulam Bench of the Tribunal in OA.873/91 ~~and dated~~ 10.8.92 to the applicants herein also who are similarly situated.

O.A. is allowed accordingly. The parties shall bear their own costs.


(R. RANGARAJAN)

Member (Admn.)


(T. CHANDRASEKHARA REDDY)

Member (Judl.)

Dated : 19th April, 1994

(Dictated in Open Court)


Deputy Registrar (J) CC

To sd

1. The Secretary to Govt., Union of India Ministry of Defence, New Delhi.
2. The Engineer-in-Chief, Army Head Quarters, New Delhi.
3. The Chief Engineer, Southern Command, Pune.
4. The Chief Engineer (Projects) R&D, Secunderabad.
5. The Chief Engineer, Hyderabad Zone, Secunderabad.
6. The Garrison Engineer (South), Secunderabad.
7. The Commander Works Engineers, Mudfort, Secunderabad.
8. One copy to Mr. K. K. Chakravarthy, Advocate, CAT. Hyd.
9. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
10. One copy to Library, CAT. Hyd.
11. One spare copy.

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Done
22/4/94

TYPED BY

COMPARED BY

CHECKED *D.S.*

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHLAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 19-4-1994

ORDER/JUDGMENT

M.A/R.A./C.A./No.

in

O.A.No. 465/94

T.A.No. (w.p.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered

No or General Administrative Tribunal
No or Central Administrative Tribunal
DESPATCH

25 APR 1994 *AN*

HYDERABAD BENCH

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